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## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/121/(IB)/2017

NAME OF THE PETITIONER(S)

: STATE BANK OF INDIA

NAME OF THE RESPONDENT(S)

: SUBBURAJ SPINNING MILLS PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

7-S. Parthagnathy po Ramalingues & Association

cound for petition

John . -

## **ORDER**

Counsel for Petitioner present. As seen from the record, the Petitioner being the Financial Creditor has not given the name of the IRP as per section 7(3)(b) of I&B Code, 2016, within the stipulated time. Thus, the petition abates and is **dismissed** with the liberty to the Petitioner to file afresh, if so advised.

(S. VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

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(CH. MOHD. SHARKEF TARIQ) MEMBER (JUDICIAL)